



**Office of the Deputy Commissioner
Kullu, HP**

No.PCB/RO Kullu/O.A. No. 758/2022/2351/2022 - 367

Dated: 12-05-2023

To

✓ **The Registrar General,**
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi-110001

Subject: Regarding submission of report of Joint Committee in compliance to order dated 04.01.2023 passed by Hon'ble NGT in O.A. No. 758/2022 titled Paldan Phunchog V/s State of H.P.

Sir,

Please refer to order dated 04.01.2023 of Hon'ble NGT passed in the above cited matter, wherein following directions were passed:-

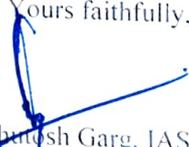
..... " 3. In our view, the complaint made in this application can be looked into, at the first instance, by joint Committee comprising State PCB and District Magistrate, Kullu and if they find any violation of the environmental laws and norms, appropriate remedial action in accordance with law shall be taken expeditiously and in any case within two months from today and forward the report to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General may place the matter before the Tribunal for appropriate further order. District Magistrate, Kullu will be the nodal agency for coordination and compliance. The joint Committee needs to ensure that waste processing plant is duly authorized and complying with MSW Rules."

4. With the above direction, this Original Application is disposed of.

In compliance to the above directions of the Hon'ble NGT, the report of Joint Committee is enclosed herewith, which may kindly be taken on record please.

(Enclosed: As above)

Yours faithfully,


Ashutosh Garg, IAS
District Magistrate, Kullu-cum-
Nodal Officer, Distt. Kullu (H.P.)

AP

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE TO ORDER
DATED 04.01.2023 PASSED BY HON'BLE NATIONAL GREEN
TRIBUNAL IN OA NO. 758 OF 2022 TITLED AS "PALDAN
PHUNCHOG V/S STATE OF H.P."**

Background:

The Secretary, Gram Panchayat, Development Block, Naggar, Post Office Kalath, Tehsil Manali, District Kullu sent a letter petition dated 25.05.2022 to the Hon'ble NGT regarding illegal dumping of solid waste in the Gram Panchayat area of Gram Panchayat Shallen Village Rangari, Post Office Kalath, Tehsil Manali, District Kullu alleging health hazards faced by local residents including the students of Saraswati Vidya Mandir, DAV School and Bodh Shiksha Sansthan which are situated in the nearby area. It is also alleged that on account of eating of decomposed garbage thrown on open land, the cattles in the area are dying and about 40 cattles have already died. It has been further alleged that the waste thrown in open is ultimately going/thrown in river Beas causing contamination of water.

In this matter, the Hon'ble National Green Tribunal registered the letter petition as Original Application No. 758/2022 dated 04-01-2023 titled Paldan Phunchog v/s State of Himachal Pradesh and passed following orders:

".....3. In our view, the complaint made in this application can be looked into, at the first instance, by Joint Committee comprising State PCB and District Magistrate, Kullu and if they find any violation of the environmental laws and norms, appropriate remedial action in accordance with law shall be taken expeditiously and in any case within two months from today and forward the report to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General

*District Magistrate
Kullu, H.P.*

[Signature]

**Regional Officer
HP State Pollution Control Board
Kullu (H.P.)**

may place the matter before the Tribunal for appropriate further order. District Magistrate, Kullu will be the nodal agency for coordination and compliance. The Joint Committee needs to ensure that waste processing plant is duly authorized and complying with MSW Rules.....”

In compliance of aforesaid order of Hon'ble NGT, the spot inspection of waste processing plant at Rangree, Manali was conducted by the Joint Committee comprising of District Magistrate, Kullu-cum- Nodal Officer and Regional Officer, HPSPCB, Kullu (Representative of State PCB) on **27-01-2023 at 2:30 PM** alongwith petitioner Sh. Paldan Phunchong, Pradhan, Gram Panchayat, Shaleen and representatives of nearby Schools, local residents, Executive Officer, Municipal Council, Manali & Sh. Prem Sharma, Manager, Nextgen Chemicals Pvt. Limited (Operator of Waste Processing Plant, Rangree, Manali).

During the course of inspection of plant, it was observed that the Solid Waste Processing Plant was not in operation during the time of inspection and the compost pits provided at the plant were found empty and the foul smell was observed in the vicinity, mixed solid waste was found at site and heap of organic waste mixed with plastic contents was found stored without any further treatment. It was also observed that the untreated leachate was flowing towards the river Beas however work for construction of leachate collection pits was observed in progress. The legacy waste was also found to be spilling over the retaining wall towards the bank of river Beas. Further, the processing of legacy waste lying at the site had not been started at the time of inspection, however the Executive Officer, Municipal Council, Manali apprised that the Municipal Council, Manali has awarded tender to process the legacy waste to M's Rekart Innovation Pvt.Ltd. and the work of approach road work has been completed by the Municipal Council and now the company will install their machines i.e. trommels, shredders, JCB etc. at the site and the work for removal of legacy


District Magistrate,
Kullu, H.P.

waste will be start in February, 2023. He further apprised that the fresh solid waste is being processed by the M/s Nextgen Chemicals Pvt.Ltd. and converted into RDF (Refused Derived Fuel) and same is sent to cement plants for co-processing. The Manager of Nextgen Chemicals Pvt.Limited (operator of plant) apprised that mixed waste is being received at site although the company is spraying the Hydrogen Peroxide in the plant on daily basis to control the smell and the company has maintained the logbook for same. The Regional Officer, HPSPCB, Kullu apprised that the Plant has valid consent up to 31-03-2023 for processing of Municipal Solid Waste and converting in to the RDF. He further added that State Board has already issued various notices for non-compliances from time to time and also imposed Environmental Compensation amounting to Rs.5 Lacs on Municipal Council, Manali for violations of environmental laws. The Joint Committee also took on spot statement of grievances of petitioner and nearby schools. **(Copy of statement of petitioner and schools is enclosed as Annexure-1).**

In view of the above, the District Magistrate-cum-Nodal Officer issued the directions to Executive Officer, Municipal Council, Manali and the M/s Nextgen Chemical Pvt. Ltd through proceedings conveyed vide Endst. No. RO/Kullu/(2351) OA no.758/2022-5207-9 dated 30-01-2023 to undertake remedial measures indicated in proceedings and submit the compliance report with in the 20 days **(copy of proceedings of the spot inspection is enclosed as Annexure-2).**

In compliance of the directions issued by the Joint Committee, the M/s Nextgen Chemical Pvt. Ltd. has submitted their compliance report vide letter no. nil dated 02.03.2023 **(Copy of the compliance report is enclosed as Annexure-3)** and further the Executive Officer, Municipal Council, Manali has submitted the compliance report vide letter no.189 dated 01-05-2023 **(Copy of the compliance report is enclosed as Annexure-4).**

CH

Regional Officer
HP State Pollution Control Board
Kullu (H.P.)

In view of above reports received from the Executive Officer, Municipal Council, Manali and M/s Nextgen Chemical Pvt. Ltd, the Joint Committee conducted the re-inspection of Solid Waste Processing Plant, Rangree on 01.05.2023 at 3.00 PM under the chairmanship of District Magistrate, Kullu-cum- Nodal Officer alongwith with petitioner Sh. Paldan Phunchong, Pradhan, Gram Panchayat, Shaleen and representatives of nearby Schools, Executive Officer, Municipal Council, Manali & Sh. Prem Sharma, Manager, Nextgen Chemicals Pvt. Limited (Operator of Solid Waste Processing Plant, Rangree, Manali).

During the course of inspection it has been observed that there was no foul smell from the plant and Manager of Nextgen Chemicals Pvt limited (operator of plant) apprised that the company is spraying chemical i.e Hydrogen Peroxide daily to mitigate foul smell as per guidelines of CPCB. He further apprised that the company is processing the fresh waste on daily basis and waste after segregation and processing is being converted in to RDF (Refused Drive Fuel) and being sent to the cement plants for co-processing and company has sent 10676 MT of RDF to cement plants till 30th April, 2023. It is also observed that there was no littering of solid waste outside the plant and the company has provided CCTV cameras along the National Highway and carried out fresh plantation near the entry gate to the plant. Further the Joint Committee observed that the company M/s Rekart Innovations Pvt Limited has installed Trommel machine for processing of legacy waste and same was found to have been made functional.

It has also been observed that the Municipal Council, Manali has provided boundary wall towards the roadside and provided 3 nos of leachate collection pits along the boundary of legacy waste site for collection of leachate. It is also


District Magistrate,
Kullu, H.P.


Regional Officer
MP State Pollution Control Board
Kullu (H.P.)

observed that for treatment of wet waste compost pits has been provided and the Executive Officer, Municipal Council, Manali apprised that the process of providing Bio-composter through GEM portal has been initiated and will be procured shortly. The Regional Officer, HPSPCB, Kullu apprised that Regional Office, Kullu is continuously inspecting/monitoring the Waste Processing Facility, Rangree from time to time and he further apprised that the Consent to Operate of waste processing plant was valid up to 31-03-2023 and the company has further applied for Renewal of Consent to Operate for one year up to 31-03-2024 and application is in process.



Er. Sunil Sharma
Regional Officer,
HPSPCB, Kullu

Regional Officer
HP State Pollution Control Board
Kullu (H.P.)



A. Chutosh Garg, IAS
District Magistrate-Cum-
Nodal Officer, Kullu
District Magistrate,
Kullu, H.P.

मौका ध्यान

हम ग्राम पंचायत शालीन, तहसील - मनाली, जिला - कुल्लु के निवासी तथा "सरस्वती विद्या मंदिर स्कूल, बोधा शिक्षा संस्थान तथा D.A.V. स्कूल के प्रतिनिधि ^{जिला} उपायुक्त, कुल्लु के सामने दिनांक 27.01.2023 को मौका ध्यान देते हैं कि हमें अपशिष्ट प्रसंस्करण संयंत्र से बहुत समस्याएं हो रही हैं। उपरोक्त अपशिष्ट प्रसंस्करण संयंत्र के कारण हमें निम्नलिखित समस्याओं का सामना करना पड़ रहा है:-

- 1) अपशिष्ट प्रसंस्करण संयंत्र, रांगड़ी से आस-पास के क्षेत्र में नियमित दुर्गंध रहती है।
 - 2) उपरोक्त संयंत्र की चारदीवारी के बाहर कुड़ा-कचरा पड़ा रहता है।
 - 3) उपरोक्त संयंत्र में अस्वास्थ्यकर स्थितियाँ हैं, जिन वजह से बहुत सारी मक्खियाँ और मच्छर उत्पन्न हो रहे हैं जो आस-पास की मकियाँ फैला सकते हैं।
 - 4) उपरोक्त प्लांट/साइट पर दूर दूर सारा पूरा नया नया कचरा पड़ा है। जिसके कारण अस्वास्थ्यकर स्थितियाँ बढ रही हैं, जो स्वास्थ्य के लिए बड़े खतरे का कारन बन सकती हैं।
 - 5) उपरोक्त प्लांट की वजह से आस-पास के क्षेत्र में अकारा पशु तथा कुत्ते, आस-पास के क्षेत्रों की फसलों को नष्ट कर रहे हैं।
 - 6) अ. उपरोक्त प्लांट से निकलने वाली दुर्गंध के कारण ~~वे~~ स्कूलों में दाखिलों पर तथा छात्रों के स्वास्थ्य पर असर पड़ रहा है तथा सरस्वती विद्या मंदिर स्कूल का चल रहा छात्रावास भी बंद हो गया।
- अतः हम सब जिला उपायुक्त महीदय से अनुरोध करते हैं कि उपरोक्त समस्याओं का जल्द से जल्द निवारण करें।

प्रधान

ग्राम पंचायत, शालीन

Akana

Principal

DAV Public Sr. Sec. School

D.A.V. Public Sr. Sec. School, Village Rangri, P.O. Manali, District Manali, Himachal Pradesh

Secretary

E-Wan Buddhist Institute Manali,
Village Rangri, P.O. Manali.दि
27/01/2023

शालीन ग्राम पंचायत सरस्वती विद्या मंदिर
प्राथमिक माध्यमिक विद्यालय, मनाली
जिला - कुल्लु, हिमाचल प्रदेश

Proceedings of the spot inspection conducted by Joint Committee under the Chairmanship of the District Magistrate, Kullu, dated 27.01.2023 at 2:30 PM in compliance to the order passed by the Hon'ble National Green Tribunal on dated 04.01.2023 in O.A. No. 758 of 2022 titled " Paldan Phunchog V/s State of H.P."

The Hon'ble NGT in the O.A. No. 758 of 2022 dated 04.01.2023 titled as "Paldan Phunchog V/s State of H.P" has passed the following orders on the complaint filed by the Secretary, Gram Panchayat, Shaleen, Development Block Naggar, P.O-Kalath, Tehsil-Manali, Distt-Kullu, H.P w.r.t illegal dumping of solid waste causing health hazards faced by local residents including students of nearby schools. The operative part of the orders is reproduced as below:

" 3. In our view, the complaint made in this application can be looked into, at the first instance, by Joint Committee comprising State PCB and District Magistrate, Kullu and if they find any violation of the environmental laws and norms, appropriate remedial action in accordance with law shall be taken expeditiously and in any case within two months from today and forward the report to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General may place the matter before the Tribunal for appropriate further order. District Magistrate, Kullu will be the nodal agency for coordination and compliance. The Joint Committee needs to ensure that waste processing plant is duly authorized and complying with MSW Rules."

In compliance of aforesaid orders of Hon'ble NGT the spot inspection of Solid Waste Processing Plant, Rangree was conducted by the Joint Committee comprising of District Magistrate, Kullu and Regional Officer, HPSPCB, Kullu (Representative of State PCB) on 27-01-2023 at 2:30 PM alongwith with Sh. Paldan Phunchong, Pradhan, Gram Panchayat, Shaleen and representatives of nearby Schools, local residents, Executive Officer, Municipal Council, Manali & Sh, Prem Sharma, Manager, Nextgen Chemicals Pvt. Limited (Operator of Solid Waste Processing Plant, Rangree, Manali). **List of the Participants is enclosed as Annexure-1.**

During course of spot inspection the Pradhan of Gram Panchayat, Shaleen and representative of Schools and local residents pointed out the following grievances being faced by them due to aforesaid waste processing plant:

1. That there is regular foul smell from the plant spreading in nearby area.
2. That the solid waste is being littered outside the boundary of the plant.

3. That there is unhygienic conditions and lots of flies and mosquitoes originating from the waste site may lead to spread diseases in vicinity.
4. That there is a lot of waste dumped/legacy waste is present at site due to which the unhygienic conditions may lead to major health hazards.
5. That there are a lot of stray animals/dogs in area which are destroying crops of nearby fields.
6. That there is impact on admissions and in general on health of students in the nearby three schools due to foul smell being arisen from the plant and hostel of one school has also been closed.

During the course of inspection of plant, it has been observed that the Solid Waste Processing Plant was not in operation during the time of inspection and the compost pits provided at the plant were found empty and the foul smell was observed in the vicinity, mixed solid waste was found at site and heap of organic waste mixed with plastic contents was found stored without any further treatment. No separate compartments provided for collection of e-waste, domestic hazardous waste etc. It is also observed that the untreated leachate was flowing towards the river Beas however work for construction of leachate collection pits was observed in progress. The installed ETP and compactor were not functional. The legacy waste was spilled over the retaining wall towards the bank of river Beas. The processing of legacy waste lying at the site was not started, however the Executive Officer, Municipal Council, Manali apprised that the Municipal Council, Manali has awarded tender to process the legacy waste to M/s Rekart Innovation Pvt.Ltd. and the work of approach road work has been completed by the Municipal Council and now the company will install their machines i.e. trommel, shredder, JCB etc. at the site and the work for removal of legacy waste will be started in February, 2023. He further apprised that the fresh solid waste is processed by the M/s Nextgen Chemicals Pvt.Ltd. and being converted into RDF (Refused Derived Fuel) and sent being to cement plants for co-processing. The Manager of Nextgen Chemicals Pvt.Limited (operator of plant) apprised that mixed waste is being received at site although the company is spraying the Hydrogen Peroxide in the plant on daily basis to control the smell and they have maintained the logbook for same. The Regional Officer, HPSPCB, Kullu apprised that the Plant has valid consent up to 31-03-2023 for processing of Municipal Solid Waste and converting in to the RDF. He further added that State Board has already issued various notices for non-compliances from time to time and also imposed Environmental Compensation amounting to Rs.5.00 Lacs on Municipal Council, Manali for violations of environmental laws.

In view of the violations observed and the grievances of the affected nearby schools/residents the District Magistrate, Kullu-cum-Nodal Officer issued the following directions to the Executive Officer, Municipal Council, Manali & M/s Nextgen Chemicals Pvt. Ltd to ensure compliance in a time bound manner:

1. The Executive Officer, Municipal Council, Manali shall start massive IEC campaign for door to door segregation of waste and he shall make efforts to ensure that no mix waste is sent/received at the Plant and also ensure that the plant shall function strictly as per MSW, Rules,2016 and take all necessary remedial measures in this regards.
2. The Municipal Council, Manali shall immediately stop the flow of leachate towards the river Beas and provide adequate collection tank and treatment plant to treat the leachate in scientific manner to meet the prescribed norms.
3. The Municipal Council, Manali shall immediately start the processing of legacy waste and submit report on legacy waste processed and sent to cement plant.
4. The Municipal Council, Manali shall take necessary steps to increase the height of the wall towards the road side along the NH-03 and complete it up to edge of legacy waste approach road.
5. The Municipal Council, Manali shall take necessary steps to increase the height of the retaining wall towards the river Beas and adjacent Nallah and lift the legacy waste overflow towards the bank of river Beas.
6. The Municipal Council, Manali shall provide Material Recovery Facility for sorting of recyclables with separate compartments for e-waste, domestic hazardous waste etc & Nextgen Chemicals Pvt Limited shall ensure sorting of recyclable from waste by providing separate bins for storage of bio-degradable waste painted as green, Recyclables bins painted as white and black painted bins for other inert waste.
7. The Nextgen Chemicals Pvt limited shall make the existing composting facility i.e. compost pits functional to treat the wet waste through these pits regularly and convert it to the compost.
8. The Nextgen Chemical Pvt Limited shall immediately provide at least 3 nos CCTV cameras along the boundary of plant towards NH-03 to keep vigil on vehicles throwing solid waste outside the plant and submit regular reports to the authorities.
9. The Nextgen Chemicals Pvt Limited shall operate the plant regularly to ensure that that the fresh waste is processed on daily basis and carryout chemical spray regularly chemicals as per CPCB guidelines to control the foul odour and maintain the hygienic conditions in the plant and carryout spray of suitable insecticide for control of flies and mosquitoes in and around the plant.
10. The Nextgen Chemical Pvt Limited shall carryout plantation of suitable species/trees aromatic flowers in and around the plant.

11. The Municipal Council, Manali & Nextgen Chemicals Pvt limited shall take necessary steps to provide the Bio- Composting/Bio-methenation plant of adequate capacity and treat the bio-degradable waste in a scientific manner.

Further, the District Magistrate, Kullu directed the Executive Officer, Municipal Council, Kullu & Nextgen Chemical Pvt Limited to undertake aforesaid works/ remedial measures immediately and submit their report to the Regional Officer, HPSPCB, Kullu within 20 days without fail so that compliance report could to be submitted to the Hon'ble NGT well within prescribed time. The Regional Officer, Kullu shall fix the date of re-inspection of plant by Joint Committee immediately after 20 days from date of issue of these proceedings.

“This may be treated as most urgent”

o/c

Ashutosh Garg (IAS)

District Magistrate, Kullu-cum-Nodal Officer

Endst. No RO/Kullu/ (2351) OA No. 758/2022 - 5207-9

Dated-30.1.2023

Copy forwarded to the following:

1. The Member Secretary, HPSPCB, Shimla-09, for kind information, please.
2. The Executive Officer MC, Manali for necessary compliance and submit his report within 15 days positively please.
3. M/s Nextgen Chemicals Pvt. Ltd., 169/b Kamala Niwas, Ist floor flat no-05, Dr. B.A. Road, Dadar, T.T. Mumbai-400014, Plant at Rangree, Manali for necessary compliance and submit his report within 15 days positively please.
4. Case file.

Sunil Sharma
Er. Sunil Sharma,
Regional Officer,
HPSPCB, Kullu.

o/c

NEXTGEN CHEMICALS

To

2nd March 2023

THE ASSISTANT ENVIRONMENT ENGINEER

H.P. State Pollution Control Board,

Kullu-175101- HP

Op. No. 2490 Date 2-3-2023
 H.P. State Pollution Control Board
 KULLU (H.P.)

Subject- COMPLIANCE REPORT REGARDING THE HON'BLE NGT OA NO.-OA NO.758 DATED
04/01/2023 IN THE OF TITLED "PALDAN PUNCHUG V/S STATE OF H.P.

Sir,

With reference to the subject, and as per the directions of the Joint Committee under the Chairmanship of the District Magistrate Kullu (Sh. Ashutosh Garg, IAS) dated 27.01.2023 at 2:30 PM, in compliance with the order passed by the Hon'ble NGT dated 4.1.2023 in OA No. 758 of 2022 titled " Paldan Phunchog vs the State of HP. we would like to submit the action taken report as under,

1. **PROCESSING OF ORGANIC WASTE (Point No-07)** - Sir, currently, we have FIVE pits for converting the wet/biodegradable waste into compost. These pits are fully operational and ready for converting the waste into compost, reasonable quantity of organic waste received from MMC has been dumped in the pits biodegradation process, and conversion into compost.

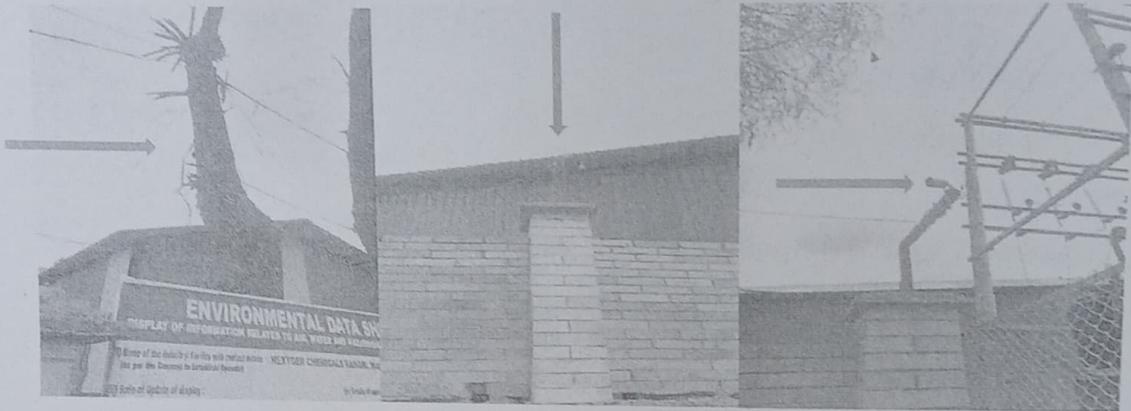


2. **INSTALLATION OF CCTVS TOWARDS NH-03 (Point No -08)**- As instructed, we have installed three CCTV cameras on the NH-03 side borders of the WTE plant to monitor the offenders for littering in the surrounding area. The report will be submitted, if someone is caught doing non-compliance activity against the cleanliness in the area, and for this, the warning notice signboards have also been installed.

Waste to Energy Plant, Rangri-Manali-175131-HP, Email- WTEMANALI@YAHOO.COM, Mob- 9817250005

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 23/03/2023
 02/03/2023

NEXTGEN CHEMICALS



3. **OPERATIONAL STATUS OF WTE PLANT (Point No -09)-** Daily incoming MSW is being converted into RDF on the same day (except on rainy days), and the RDF is sent to cement industries on for further processing, on a daily basis, but, due to strike of truck unions since last two months the RDF dispatch had slowed down. Now that the cement plants are operational, the RDF will be sent to cement plants on a regular basis. So far, **7936 MT** of RDF has been sent to different cement plants for end disposal.
4. **PLANTATION AT THE ENTRANCE OF THE WTE PLANT (Point No-10) -** Sir, as instructed, we have prepared a small garden, in which different types of fragrant flower plants will be planted, and if the trial is successful, their number will be increased.

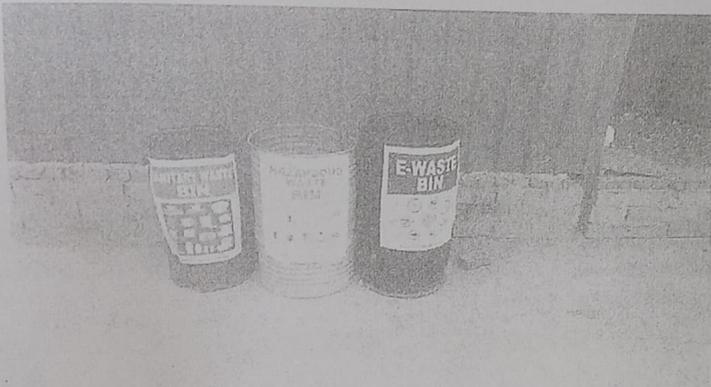


5. **INSTALLATION OF BIO-COMPOSTER/BIO-METHANATION/ PROCCSING OF WET WASTE (Point No 11): -**

Sir, we would like to bring to your notice that, we are receiving wet waste, which cannot be processed at this time due to the unavailability of space, and, the requisite equipment for processing/ composting. The Hon'ble DC Kullu constituted a procurement committee (your good-self being a member) for the purchase of Bio-Digester in order to sort the issue of wet waste processing. The committee undertook a tour to Chamba, HP, on 29/11/2021 to inspect the Bio-Digester installed at the location, the report for which, has already been submitted to the Hon'ble DC Kullu for further consideration and the needful.

NEXTGEN CHEMICALS

6. INSTALLATION OF SEPARATE BINS FOR E-WASTE, HAZARDOUS WASTE, AND SANITARY WASTE (POINT NO- 06) - As instructed, the separate bins for E-waste, hazardous waste, and sanitary waste have been installed at the WTE plant for the purpose of storage of different types for waste.



Keeping this in view, we would like to reiterate our commitment to the scientific disposal of garbage at the MSWM site in Rangri Manali and assure you the best of services at all times.

Thank you for supporting us.

For Nextgen Chemicals

For Nextgen Chemicals

Authorized Signatory

Copy Forward to: -

1. The Hon'ble Member Secretary, HPSPCB, Shimla -09 for kind information, please.
2. The Executive officer, Municipal Council Manali, for information and necessary action, please.

For Nextgen Chemicals

For Nextgen Chemicals

Authorized Signatory

**OFFICE OF THE MUNICIPAL COUNCIL MANALI
DISTRICT KULLU HIMACHAL PRADESH**

No. MCM/Engg.Cell/Sanitation/2023-189.

dated 01/05/23.

Op. No.20/..... Date.....03-05-2023
H.P. State Pollution Control Board
KULLU (H.P.)

To

THE ASSISTANT ENVIRONMENT ENGINEER
H.P. State Pollution Control Board,
Kullu-175101- HP

**Subject- COMPLIANCE REPORT REGARDING THE HON'BLE NGT OA NO.-OA
NO.758 DATED 04/01/2023 IN THE OF TITLED "PALDAN PUNCHUG V/S
STATE OF H.P.**

Sir,

With reference to the above cited subject, and as per the directions of the Joint Committee under the Chairmanship of the District Magistrate Kullu (Sh. Ashutosh Garg, IAS) dated 27.01.2023 at 2:30 PM, in compliance with the order passed by the Hon'ble NGT dated 4.1.2023 in OA No. 758 of 2022 titled " PaldanPhunchog vs the State of HP.

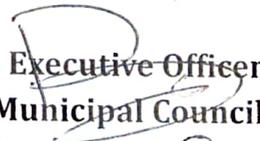
Following is the action taken report, as directed by the joint committee.

1. The IEC activities with respect to DTD segregation of solid waste has been started by engaging a NGO named Healing Himalaya. The Segregation work has been started in the city and the people are advised to segregate the MSW and hand over the segregated waste (i.e., Wet and Dry) to the garbage contractor. Fines have also been imposed on habitual offenders for non-segregation of waste, and signboards have also been installed in the major Hot spots of the city regarding littering of MSW. The fresh MSW has also been processed into RDF on a daily basis and the same has been sent to cement plants for end disposal. The WTE Plant has sent 10455 MT of RDF to different cement plant doe end disposal, and the council has also borne the 50% transportation cost for the RDF.
2. The Municipal Council Manali has constructed the three leachate collection pits on the boundary of the legacy waste site, currently, all the leachate is being collected in the pits and the same will be lift up with the help of an electric pump, and treated in the existing Effluent Treatment Plant already provided at plant for which process has been initiated.

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3. The processing plant for the bioremediation and biomining of the existing legacy waste has been installed and the electrical connection also taken from HPSEBL and plant will be made fully operational and the processing of the legacy waste will be started in 1-2 days.
4. As directed, the length of the existing wall on NH-03 has been extended up to the existing dump of legacy waste.
5. The height of the retaining wall near the BEAS river is also in process. The council also inspects the river boundary randomly for ensuring that there is no spillage of any MSW in the River.
6. There is shortage of space for the fabrication of the MRF facility at plant as legacy waste is also lying at site. The Council will construct the MRF facility after the removal of the legacy waste, however, the bins for the E-waste, Hazardous waste, and sanitary waste have been provided at the MSWM facility, and the Council has a valid MOU with the Shivalik Solid Waste Management for the collection of the above waste from jurisdictions of the Municipal Council Manali.
7. Direction pertains to Nextgen Chemical Pvt limited.
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10. Direction pertains to Nextgen Chemical Pvt limited
11. The process of providing Bio-composter through GEM portal has been initiated and will be procured same shortly, however presently wet waste is being treated through existing composting pits.

Yours Faithfully


Executive Officer
Municipal Council
Manali, Himachal Pradesh